CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BONCH NEW DELHI.

O.A.No. 731 of 1996

New Delhi: this the 5 day of June, 1997.

HON 'BLE MR. S. R. ADIGE, M EMB ER (A) .

Pankay Nigam,

S/o Shri S.M.Nigam, R/o 248, Doonger Mohalla,

Farash Bazar, Shahdara,

Delhi -110032

۰۰۰۰ Applicant،

. Rescondenta.

(By Adwocate: Shri K.C.Mittal).

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Council of Scientific & Industrial Research, Anusandhan Bhawan, Rafi Marg, New Delhi - 110 001 through its Director General.

(By Adwocate: Shri Manoj Chatterjee)

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HON 'BLE MR. S. R. A DIGE MEMBER(A)

Applicant seeks compassionate appointment on the demise of his father Shri S.M.Nigem, Adest.

Executive Engineer on 6.2.95.

- Admittedly applicant's father left achieved his wife, two sons (including applicant) and daughter It is not denied that the daughter is married and lives separately and the elder son is gainfully employed. Even according to applicant's own avaranter respondents disbursed dues amounting to %.7.05 laids (respondents themselves state it was %.7.5 lokha) as full and final payment of dues of the deceased besides gross pension amounting to %.3200/-p.m.
- 3. Applicant in rejoinder has emphasised that respondents while rejecting applicant's prayer for grant of compassionate appointment in the background

of the above sums said to have been disbursed, did not take into account the liabilities incurred as a result of which applicant and his mother have been left with only Rs. 2.5 lakes from which also considered expenditure will have to be incurred for various social and family obligations. Applicant's counsel. Shri Mittal therefore prayed that respondents be directed to reconsider the matter as per relevant guidelines.

4. In U.K.Nagpal Vs. State of Haryana & Orba and connected case JT 1994 (3)SC 525 the Mon blo Supreme Court has held as follows:

"...As a rule, appointments in the public services should be made strictly on the basis of open invitation of applications and merit... However, to this general red out in the interests of justice and ... On such exception is in fewour of the dependants of an employee dying in herages and leaving his family in penury and without any means of livelihood . . . Tho whole object of granting compassionate employment is thus to enable the "amily to tide over the sudden crisis. The object is not to give a member of such family a post much less a post for post held by the deceased. What is further, mere death of an employee in harnass do a not entitle his family to such source of livelihood. The Government or public authority concerned has to exemina the financial condition of the family of the deceased, and it is only if it is bother that but for the provision of employment, the family will not be able to meet tho crisis that a job is to be offered to tho eligible member of the family.

5. Even if the social and family obligations of the applicante were to be considered, manifostly it cannot be said that the applicant's family in penury, so as to warrant grant of compassionate

appointment in the present case.

ceason to disagree with the conclusion of the respondents, that this is not a fit case for grant of compassionate appointment. The OA fails dismissed. No costs.

(s. R. ADISE)
MEMBER(A)

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